

Central Administrative Tribunal
Principal Bench, New Delhi.

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OA-2296/99
MA-611/2000

New Delhi this the 15th day of March, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

1. ... Rohit Kumar Parmar,
Dy. Adviser, Planning Commission,
E-346, Greater Kailash-II,
New Delhi.
2. ... Rupmini Parmar,
Dy. Adviser, Planning Commission,
E-346, Greater Kailash-II,
New Delhi. Applicants

(Applicant No.1 on behalf of both the applicants)

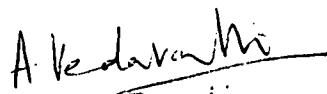
Versus

Union of India,
Planning Commission (through
Protocol Officer),
Yojana Bhawan,
Parliament Street,
New Delhi-1. Respondent

Order (oral)

Applicants have filed MA-611/2000 seeking permission to withdraw OA-2296/99 stating that the two impugned orders, namely, dated 20.11.98 & 21.04.99 which were sought to be quashed in the aforesaid O.A. have been withdrawn by the respondents. In the circumstances, the aforesaid M.A. is allowed and disposed of.

2. In view of the above, OA-2296/99 is dismissed as withdrawn.


(Dr. A. Vedavalli)
Member(J)

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